

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.115
CP/3(AHM)2024

Proceedings under Section 59 & 213 of Co. Act, 2013

IN THE MATTER OF:

Inder Bahadur Singh & Ors.

.....Applicant

Vs

SHRI GUMANDEV PROCESSORS PRIVATE LIMITED &
Ors.

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Advocate

For the Respondent : Mr. Mandeep Saluja Advocate for R-1

ORDER

This is an application filed by the applicant under Section 59 & 213 of the Companies Act, 2013 seeking following reliefs.

- A. *This petition be admitted.*
- B. *Register of Members of R-1 Company be amended by entering name of petitioners as shareholders as share transfer effected by the R-1 Company are false and fraud and void ab initio.*
- C. *Investigation into the affairs of R-1 Company be ordered.*
- D. *Any other relief Hon. Bench may deem fit.*
- E. *For cost.*

Now, the additional affidavit in compliance of order dated 15.04.2024 is available in file which was filed physically on 17.04.2024 vide inward diary No. 1818 along with certain documents to explain the aspect of limitation which is taken on record.

Reserved for the order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)